

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 208
CP No. (IB)- 57/10/JPR/2023
Under Section 10 of IBC, 2016**

In the matter of:

Mayur Leather Products Ltd.

...Corporate Applicant

Versus

Canara Bank

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Nitesh Srivastava, Adv.

For the Bank : Karan Pratap Singh, Adv.

ORDER

Heard Mr. Nitesh Srivastava, Adv. appearing on behalf of the Applicant.
Mr. Karan Pratap Singh, Adv. appearing on behalf of the Canera Bank. In compliance of the order dated 08.11.2023, supplementary affidavit has been filed by the Applicant by diary no. 1079/2024 dated 29.04.2024. It is stated in the affidavit that copy of audited financial statement for the year ended 31.03.2023 is filed as Annexure- A1. Copy of the provisional balance sheet as on 14 days prior to filing of petition is annexed as Annexure- A2.

It is stated in the affidavit that the Corporate Applicant is ready to pay the initial fees of the IRP towards expenses as may be determined by this Hon'ble Tribunal. It is also stated that application under Section 10 of IBC is not filed to

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defeat the purpose of law. It is admitted that the Corporate Applicant has received the SARFAESI Notice under Section 13(2) dated 01.03.2023 and notice under Section 13(4) dated 12.06.2023. Copy of the documents filed be furnished to the learned counsel for the Respondent Bank. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 07.06.2024.



Sd/-

(Rajeev Mehrotra)
Technical Member



Sd/-

(Deep Chandra Joshi)
Judicial Member

May 03, 2024